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No.K.13011/02/2021-US.I (ii)
Government of India
Ministry of Law and Justice
(Department of Justice)

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 26th August, 2021.

NOTIFICATION

In exercise of the powers conferred by clause (2) of Article 124 of the Constitution of India, the President is pleased to appoint Shri Justice Vikram Nath, Chief Justice of the Gujarat High Court, to be a Judge of the Supreme Court of India with effect from the date he assumes charge of his office.



(Barun Mitra)
Secretary to the Government of India
Tel: 2338 3674

To

The Manager,
Government of India Press,
Minto Road, New Delhi.

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Dated 26.08.2021.

Copy to:-

1. Shri Justice Vikram Nath , Chief Justice, Gujarat High Court, at Sola, Ahmedabad.
2. The Secretary to the Governor of Gujarat, Gandhinagar.
3. The Secretary to the Chief Minister of Gujarat, Gandhinagar.
4. The Secretary to the Chief Justice, Gujarat High Court, at Sola, Ahmedabad.
5. The Chief Secretary, Government of Gujarat, Gandhinagar.
6. The Registrar General, Gujarat High Court, at Sola, Ahmedabad.
7. The Accountant General, Gujarat, Gandhinagar.
8. The President`s Secretariat, (CA.II Section), New Delhi
9. PS to Principal Secretary to the Prime Minister, New Delhi.
10. Registrar (Conf.), O/o Chief Justice of India, 7 Krishna Menon Marg, New Delhi.
11. PS to ML&J/PS to MoS(L&J)/PSO to Secretary (J)
12. Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).

A.K. Aggarwal 26.08/2021.
(Arun Kumar Aggarwal)
Section Officer (Appointments)
Tele: 2338 3037